12.43 hrs.

[Mr. SPEAKER in the Chair]

talk very much about nationalisation of so many things. I am not opposed to nationalisation but what I am opposed to is lest there might be State monopoly. As we are opposed to any sort of monopoly, a State monopoly will be a further worse affair and this will lead us to further trouble. So, instead of creating some condition, which we cannot possibly create we may create disharmony in the psychology of the people. So, it is our duty not to speak about that and we should create a psychological climate so that people may have confidence in themselves.

Mr. Speaker: Please conclude.

Shri Shashi Ranjan: I am conclud

There is one more aspect which occurs to me at the moment. The Government can help by reducing taxes on road transport. Road transport very much weighs on us because at present there is an enormous burden taxation on road transport either by way of petrol or by way of vehicles or by way of tyres and tubes and other things. Whatever is there, the road transport is very much burdened if we try to reduce this burden, this will also help in reducing the prices of commodities and also in employing more people. I request that something must be done to help the road transport.

Then, as I requested the Finance Minister in our party meeting also about the dissolution of monopolies and the dissolution of concentration of wealth in the hands of a few individuals, I again request him that unless and until the monopoly in a particular commodity either with an individual or a group of individuals is not dissolved, except to the barest requirement which our economy can

bear, this country cannot economically and so is the case with the concentration of wealth. In other developed countries we notice only a very minor percentage of economic concentration is allowed continue in the hands of either an individual or a group of individuals. Here, also as compared to the per capita income, it should be seen what should be percentage of economic concentration that should be allowed. There is a great imbalance in that of wealth, I again concentration request the Finance Minister to see that the monopolies in particular commodities and the concentration of wealth are dissolved except in proportion that is suited to our country That is the need of the hour.

12.47 hrs.

QUESTION OF PRIVILEGE

ALLEGED INCORRECT STATEMENT BY THE HOME MINISTER RE. M.P. LEGISLATIVE ASSEMBLY

Mr. Speaker: We now take up the privilege Motion. Shri Goel.

Shri Shri Chand Goei (Chandigarh): Mr. Speaker, Sir, I want to raise a question of privilege in this House regarding the statement which the hon. Home Minister made in the House on 20th July while speaking on Madhya Pradesh incident.

I wish to remind the House when the House insisted and was anxious to get information regarding that incident from the Home Minister, the Home Minister suggested that he had had no talk with the Governor. and, therefore, he could not enlighten the House and, in fact, he took time and it was in the evening that he made a statement thereby trying say that he had had no conversation or talk with the Governor. On the other hand, the statement of the Governor which has appeared in a section of the press, specially in the of India and the Hindustee

reveals that the Governor had consulted the Central Government and I presume, that he had consulted the Home Minister and that, it was at the advice or at the instance of the Home Aimister, that he had taken the decision to prorogue the Assembly.

I would like to read a relevant portion of the statement of the Home Minister.

Mr. Speaker: Everybody has read it; that was made on the floor of the House.

Shri Shri Chand Goel: Only one paragraph I want to read:

"About what has happened since yesterday and today, I would like to correct Mr. Madhu Limaye if he wants to be corrected. There are some members who are in the habit of making wild charges. He used the word

स्वांग किया मैंने I said "श्रसत्य"

I would like to repeat what I said this morning. When the question was raised about the prorogation of the Assembly, I said, "I have no facts about it. Unless I get the facts from the Governor, how can I say anything?" Till the Governor I talk to this evening, after I promised to this House to talk to him, I had not a word with the Governor in the last many weeks perhaps. There was no question of giving any direction to the Government. Certainly, I had a talk with the Chief Minister yesterday."

Shri Randhir Singh (Rohtak): What is the statement of the Governor?

Shri Shri Chand Goel: The Home Minister said that he had absolutely no talk with the Governor. Here, I am quoting from the Hindustan Times of Elst July on the political crisis in M.P. About the statement of the Governor, Shri K. C. Reddy:

"Asked if he had prorogued the Assembly on the advice of the Chief Minister, Mr Reddy remarked, what transpires between me and the Chief Minister is not generally to be disclosed'. He added, he had consulted the Central Government to the extent that the Constitution requires."

Shri Randhir Singh: It does not say, the Home Minister.

ंभी जाजं फरनेम्डीज (बम्बई-दक्षिण): क्या वह कामर्स मिनिस्टर या फैमिली प्लानिंग मिनिस्टर से बात करेंगे।

Shri Shri Chand Goel: What else is 'the Central Government'? Even if he had consulted the Minister of State or the Deputy Minister, we are justified in presuming that the Home Minister was in the know of all this. (Interruption). Again in the Times of India....

Mr. Speaker: One paper is good enough. He need not repeat it from all the papers.

Shri Shri Chand Goel: This is what has appeared in the Times of India of 21st July regarding the statement of the Governor:

"Asked whether he had consulted the Centre before proroguing the House, he said he had done so 'to the extent the Constitution permits'"

Mr. Speaker: He need not reptat The same wording is there.

shri Shri Chand Goel: From what has appeared in the Press and from the statement which the Home Minister made in this hon. House, it is clear that the Home Minister has tried to mislead the House, has tried to give wrong information

Shri Randhir Singh: It is a surmuse.

Shri Shri Chand Geel: . . . deliberately. According to May's Parliamentary Practice: [Shri Shri Chand Goel]

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"The House may treat the making of a deliberately misleading statement as a contempt."

"In 1983, the House resolved that in making a personal statement which contained the words which he later admitted not to be true, a former Member had been guilty of a grave contempt."

This gives reference to Mr. Profumo's case. I want to draw the attention of this hon. House that the British War Secretary had to lose his job, had to resign, because he had made a wrong statement in the House deliberately. Our case is that the hon. Home Minister knew the full facts. He had had a conversation with the Governor and it was at his instance and advice that the Governor of Madhya Pradesh had prorogued the House. Therefore, we feel that this contradiction between what the Home Minister says and what the Governor says constitutes a breach of privilege of this House, and there is a prima facie case. I have to convince you about two things only, that there is a prima facie case and that the matter has been raised at an early opportunity. This matter was raised at an early opportunity.

Mr. Speaker: I have permitted him to raise it. That is all right. He may please sit down.

Mr. Limaye.

श्री मध् लिमये (मुंगेर) : सम्यक्ष महोदय, सब से पहले में यह साफ करना बाहता हूं कि इस बन्त सदन के सामने दो बातें हैं । पहली बात तो यह है कि क्या केन्द्र से सलाह-मध्यरा कर के मध्य प्रदेश विद्यान समा का समापसान करने का काम हमा है या नहीं। भीर केन्द्र से मतलब है सभी मंत्री । मृह मंत्री, या उन के किसी दूत या जासस किसी व्यक्ति से मुझे कोई मदसब नहीं है । में चस

मामले में नहीं जाना चाहता है। केन्द्र से मतसब **है केन्द्रीय सरका**र ।

भी रचबीर लिष्ठः जासूस का क्या मतलब

बी बार्व करनेंडीक : बाप ।

भो मध सिमये : मुझे पता नहीं कि माननीय मंत्री गवर्नर के साथ कैसे रिक्ते रखते है। गृह मंत्री ने भपना कोई दूत भेजा हो या कोई जासस भेजा हो मुझे उस से मतलब नहीं है। मेरा मतल बतो केन्द्र या केन्द्रीय सरकार से है। प्रश्न यह है कि क्या इस मामले में उस के साथ सलाह-मस्वरा हुआ है या नही। भाप को यह देखना है कि गवनंर साहब ने केवल यही नहीं कहा कि सलावसान करने मे पहले मैं ने संविधान के दायरे में सलाह मस्बरा किया था । उन का यह बाक्य कई जगह धाया है। केवल दिल्ली के समाचारपत्नों में यह बाक्य घाया है. ऐसी बात भी नहीं है। मैं घाज . हितवाद ले कर भाषा हु। उस का स्टाफ रिपोर्टर भी यही बात कहता है।

गवनीर साहब का दूसरा वाक्य यह है, जो कि इंडियन एसक्प्रैस में भाया है, कि मैं ने कब कहा है कि मै ने मुख्य मती की समाह मानी थी, मुख्य मंत्री तो मुझे विद्यान समा को बरखास्त करने, डिसाल्व करने की सलाह दे रहे थे, लेकिन मैं ने उस को नहीं माना। ब्रितबाद के धनुसार गवर्नर साहब कहते है :

"Shri K. C. Reddy said that as the Governor he had to take an opjective and dispassionate view of the situation. He was confident that today's step would help maintain the stability of the Government.".

उन्होंने कहा है कि गर्दन र के नारी मुझे स्यिति को एक बस्तु-निष्ठ दुष्टिकोच से देखवा पड़ता है । में निषेदन करना काइतर इं कि

स्थिति को धरपु-निष्ठ वृष्टिकोण से वही-प्रापनी वेख सकता है, वो अपने विषेक (डिल्फी सन) का इस्तेनाल करता है। अगर गवर्नर साहब को केवल मुख्य मत्नी की सलाह पर काम करना या तो वह इस तरह का वाक्य कभी न कहते कि मैं ने वस्तु-निष्ठ वृष्टिकोण से स्थिति का अध्ययन किया।

'इंडियन एक्सप्रैस' में गवर्गर साहव ने कहा कि मैं ने विरोधी दल बालो से भी सलाह-मश्वरा किया भीर मुख्य मंत्री से भी सलाह-मश्वरा किया मैं ने मुख्य मंत्री की सलाह को नहीं माना, उन्हों ने मुझे विधान सभा का बरखास्त करने की सलाह दी, लेकिन मैं न सखा सान करने का फैसला किया।

मै यह जानना चाहता हू कि गवर्नर साहब जो यहा आए थे, दो तीन रोज रहे, तो वह काहे के लिए यहा आए थे। अगर वह केवल कास्टीट्यूशनल हैड हैं, तो उन को भोपाल में बैठना चाहिए। मैं यह नहीं कहता कि इन लोगो ने श्री मिश्र से क्यो वात की, क्योंकि ये लाग विकाग कमेटी या पार्टी के स्तर पर मुख्य मती से बात करते है और इन का आपस में सलाह-मक्वरा होता है। इसलिये मैं उस में नहीं पडता हूं। लेकिन क्या गवर्नर साहब काखेस पार्टी से मक्वरा करने के लिये आए वे ? उन को तो केन्द्र से नहीं, मुख्य मती ही से सलाह-मक्वरा करना है। इस से प्रकट है कि इस बारे में गवर्नर साहब के साथ सलाह-मक्वरा हो रहा है।

श्री श्रक्तिरजन (पपरी) क्या गवर्नर ताहब के लिए दिल्ली झाने का दरवाजा बन्द है 7

भी सबु लिसवे : मैं उन के यहा आने को बन्द करने की चर्चा नहीं कर रहा हू। मैं तो यह बता रहा हूं कि बास्तविक घटना क्या हुई है। मैं तो बुक से ही कह रहा हूं कि इन का नवर्णर साहब के साथ सलाह-भग्यरा हुआ है। यह मन्यरा करना नहीं चाहिए, मै यह भी नहीं कह रहा हूं। वै तो वह कहना बाहता हूं कि झगर सलाह-भक्षरा हुआ है, तो इन बातों को छिपाया क्यों जाता है? सरकार खुल कर कहे कि हमारी सलाह से सलावसान किया गया। मैं फिर कहूमा कि सलावसान जिस स्थिति में हुआ है, उस से सलिधान के अनुच्छेद 203, 164 और 355 की हत्या हुई है। यह सविधान ने खिलाफ काम हुया है।

भी शक्तिरजन माननीय मदस्य प्रनुच्छेद 356 को भी देखें।

श्री मन् लिस्स प्रमुच्छेद 356 का मतलब यह होता ह कि राज्य की सरकार सिवधान क अनुसार नहीं चलाई जा सकती है और गर्बन्द उस के बारे में रपट फेजता है। मैं उस की चर्चों कहा कर रहा हूं? इस अनुच्छेद के मातहत कोई रपट भी नहीं धाई है (ध्याव-धान) मुझे माननीय सदस्यों के टोकने पर कोई धापित नहीं है। मैं उन की बातों का जबाब दूगा। धनुच्छेद 356 बिल्कुल सकग है। (Interruptions)

Mr. Speaker. By these interruptions and running commentaries the hon Member is not helping the debate but only lengthening it because Shri Madhu Limsye will begin replying to him every time

श्री समुक्तिसय प्रभी हिन्दू में यह अप र प्राई है

"The Union Home Secretary is understood to have sounded the State Government Chief Secretary today as to how soon he could hold mid-term elections in Madhya Pradesh if it was decided to hold them Mir Noronha, Chief Secretary, is understood to have replied that they could not see held before mid-November. Elections were out of the quas-

र्मा मधु निमये }

tion during the monsoon and the time before November would be the minimum required for making the necessary preparations', he is reported to have told the Home Secretary.".

केन्द्र का गृह सचिव मध्य प्रदेश के मुख्य सिषय के साथ इम बारे में चर्चा कर रहा है कि ये मध्यावधि चुनाव कव किये जायेंगे, क्या उन को नवस्वर में करना सम्भव होगा, धादि । केन्द्र भीर प्रदेश सरकार के बीच में इस मामले पर यहां तक बातचीत चल रही है। यह कोई कांग्रेस पार्टी का मामला नहीं है। केन्द्र के होम सेकटरी भीर राज्य के चीफ सेक्टरी के बीच में बातचीत चल रही है।

'टाइम्स बाक दुण्डिया' ने यह बन र प्राई है कि कांग्रेस पालियामेंटरी बोर्ड की बैठक मे बी बहाब ने श्री मिश्र के द्वारा गवर्गर को शिको नए पत्र का हवाला विया । हो सकता है कि बह बनत हो, नेकिन उस का तो खलासा बह कर सकते हैं।

यदि सदावसान के पहले गवनंर को कोई बिट्ठी मिख बी ने लिखी है तो वह विट्ठी धीर मेरे प्रस्ताव के जवाब में प्रापते कहा कि यक्तर से हम जानकारी हासिल करेंगे। तो उन का जो जबाब धाया होगा या उन के केकेटरी का साया होगा, वह पूरा सदन के पटल पर रखा जाय । घभी फैसला घाप न दीजिए । यह मंत्री जी का सुलासा भी श्राप बुनिए। को सारी बातें भ्राप के सामने है जन को देखते हुए मैं एक ही सवास श्राप के भाषांत सबन से करना चाहता हं कि नवा सचम्च धाप मोगों का विश्वास है कि इतने वहें मामले में केन्द्र सरकार से, किसी से थी, प्रधान मंत्री हों, गृह मंत्री हों या धीर **∦क्वी से हो, बावचीत किये विमा यह सारा** ¥काम किया क्या? भगर भाप की इक्छा है कि समुदा सदन विस्थास करें तो यह बात दूसरी है, में तो कर नहीं सकता।

The Minister of Home Affairs (Shr) Y. B. Chavan): The points raised by the hon. Member, Shri Goel, relate to what I said in the House the other day that I had not talked to the Governor before I asked him after I was asked by the Lok Sabha to find out the reasons and the facts of the prorogation of the Assembly. I do stand by what I had uttered in this House that I did not have any discussion, any talk, with the Governor before that. So there was no question of my advising him or there being any discussion between him and me.

Privilege

13 hrs.

As regards what the Governor us reported to have said to the pressmen. naturally I wanted to find out when the privilege motion was raised here. The letter* received from his Secretary-I am prepared to lay it on the Table-to one of the Joint Secretaries in the Home Ministry reads thus.

"My dear Srinivasavardhan,

'I have received your d.o. letter no.. dated 22 July with the copy of a privilege enclosed motion, notice of which has been given in the Lok Sabha by Shri Madhu Limaye, MP and others.

"I have placed the papers before the Governor and he desires me to say that the reports quoted in the motion that have appeared in two Delhi papers are incorrect. Some representatives of the press met the Governor on 20th July. He handed to them a prepared statement, a copy of which is enclosed.

"One of the representatives asked him whether in arriving at his decision to prorogue the Assembly he had consulted the Centre. The Governor replied: "I consult the Centre to the exte the Constitution permits'. Whis

Placed in Library. See No. LT- 1178/67.

he meant to say was that it was only where the Constitution requires it that he consults the Centre in this particular case, such a consultation was neither required nor permitted, and no advice was given by the Centre He took the decision on the advice of the Chief Minister

'As for the report quoted from the Indian Express, he made no reference whatever to dissolution as it did not arise then No advice has been received by the Governor from the Chief Minister about dissolution higherto. The advice was only in respect of prorogation of the Assembly

"The report that he had taken this decision on his own after hearing both the Chief Minister and the Leader of the Opposition is also not correct. He told them that he had met the Chief Minister and the Leader and a few other members of the Opposition earlier on the 19th July The decision taken by him on the 20th July was based on the advice received on 20th July through a letter from the Chief Minister"

These are the facts. He again mentioned what is reported to have transpired between the Home Secretary here and the Chief Secretary there. That matter does not come in here

Mr. Speaker: No we are concerned only with the matter raised originally by Shri Goel

Shri Y. B. Chavan: These are the two things: whether I or anybody else from the Centre talked to the Governor, and gave advice I stand by my statement and this is the explanation of the Governor There is no discrepancy beweren what the Governor has to say and what I said. So I plaed, that there is no prima facie case for privilege

Shri S M Banerjee rose-

Mr. Speaker: I do not think any further discussion is necessary. It is clear that the Governor himself has said that he has not consulted the Home Minister.

Shri K K. Nayar (Bahraich) ime Governor has not stated, his Secretary has stated

Mr. Speaker. The Home Minister also agrees and says that he stands by what he has stated In view of the fact that the Governor also corroborates this, that he has not consulted the Home Minister, I do not think there is any case made out I therefore withhold my consent to this motion

We shall now adjourn for lunch to meet again at 2 PM

13.05 hrs

The Lok Sabha then adjourned for lunch till Fourteen of the clock

The Lok Sabha reassembled after Lunch at three minutes past Fourteen of the Clock

[MR DEPUTY SPEAKER in the Chair]
FINANCE (NO 2) BILL, 1967—
Contd

Shri K. K Nayar (Bahrasch) I rise to oppose the Finance Bill and to make some observations on the fiscal policy and practices of the Government of India. Many distinguished members of this House have already made topical comment on various aspects of the policy in the course of the discussion of the budget wish to say something about the unreality of the concepts and beliefs on which the policy is based. If, in the course of my obseravtions, I utter some home truths which may appear pungent or unpalatable to my friends on the Congress benches, I would request them to beer with the